



FORM No. - 4

See Rule (12)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
CUTTACK BENCH

**ORDER SHEET**

Original Application No. .... 1155 of 200-2  
Applicant(s) ... Janarathan, Sahadevan .. Respondent(s) .... U.O.I  
Advocate for Applicant(s) ... M/S ... A. Karunajo .. Advocate for Respondent(s) ....

SR Rathna  
SK Rathna

**NOTES OF THE REGISTRY**

**ORDERS OF THE TRIBUNAL**

3 P.O. for Rs 50/- filed  
D.R.  
7.1.03.

Or. No. 1 dated 9.1.2003

8.1.2003  
Registrar

Advocate for the Applicant prays for withdrawal of this O.A. with liberty to file a fresh O.A. with better particulars.

To this effect he has also filed a Memo.

Heard Shri R.C.Rath, learned ~~xxxx~~ Standing Counsel for the Railways (on whom a copy of this O.A. has been served). In view of submissions made and memo filed, this O.A. is permitted to be withdrawn, with liberty to the Applicant, if so advised, to file

8/1/03  
Registrar 08.01.03

for Admin pl.

Bench

8/1/03

OA 1155/02

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Plg. of 01.2003

Ld. counsel for the Petrs.  
filed a memo seeking  
withdrawal of this O.A.  
Memo accepted & placed on  
recdng. B.R.  
Tray  
9.1.03  
C.O.

a fresh O.A.

MEMBER (JUDICIAL)

Yael  
09.01.2003

copy of order of 9.1.03  
sent to the counsel  
on both sides.

D.M.  
S.D. 17.1.03

11.1.03